

**IN THE NATIONAL COMPANY LAW TRIBUNAL,  
COURT-V, MUMBAI BENCH**

Under Section 60(5) of the Insolvency and Bankruptcy Code, 2016 read  
with Rule 11 of the National Company Law Tribunal Rules, 2016

**I.A No. 1070 of 2022  
IN  
CP (IB) No: 1390 of 2020**

Filed by

**Mr. Rounak Mehta**

**The Proprietor of M/s Rising Solis**

... Applicant

Versus

- 1. Mr. Jayesh Sanghrajka the Resolution Professional of M/s  
Radius Estates and Developers Private Limited and Anr...**
- 2. M/S Radius Estates and Developers Private Limited**

..Respondents

**IN THE MATTER BETWEEN**

**Beacon Trusteeship Limited**

..... Financial Creditor

Versus

**Radius Estates and Developers Private Limited**

.....Corporate Debtor

**Order Delivered on: 12.12.2022**

**Coram:**

Hon'ble Shri Kuldip Kumar Kareer, Member (Judicial)

Hon'ble Smt. Anuradha Sanjay Bhatia, Member (Technical)

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**Appearance:**

**For the Applicant (Mr. Rounak Mehta, The Proprietor of M/s Rising Solis):**

Ld. Counsel Pratik Thakur

**For the Respondent (Jayesh Sanghrajka, Resolution Professional):**

Ld. Senior Counsel Mr. Mustafa Doctor a/w Mr. Nausher Kohli, Mr. Devesh Juvekar, Mr. Ashish Parwani, Mr. Dikshat Mehra, Mr. Yash Jain and Mr. Dhrumil Sanghvi.

**ORDER**

The captioned I.A 1070 of 2022 is filed by Shri Raunak Mehta, against the Resolution Professional seeking the condonation of delay and admission of claim.

The Learned Counsel of applicant Mr. Pratik Thakur submitted a withdrawal memo stating that he has instruction to withdraw the I.A 1070 of 2022.

In view of the above, I.A 1070 is disposed of as withdrawn.

**SD/-**

**ANURADHA SANJAY BHATIA**  
**MEMBER (TECHNICAL)**

**SD/-**

**KULDIP KUMAR KAREER**  
**MEMBER (JUDICIAL)**